

10

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 583/1992

New Delhi this the 29th October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Ram Naresh Mehta S/O Sokhi Mehta,
Working as Daily Paid Mate in
the DMS, R/O P-4/125,
Mangolpuri, Delhi-83.

... Applicant

(By Shri C. B. Pillai, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Agriculture (Department of
Animal Husbandry),
Krishi Bhawan, New Delhi.

2. General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi-110008.

3. Regional Provident Fund Commissioner,
Sub Accounts Office,
Gupta Complex, 2nd & 3rd Floor,
Inderlok, Old Rohtak Road,
Delhi-110035. ... Respondents

(By Shri S. M. Arif, Advocate for Respondents 1 and 2
and Shri M. K. Gupta, Advocate for Respondent No.3)

The application having been heard on 29.10.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Applicant seeks a declaration that he is entitled
to resume duty under respondents. According to him,
he has put in long enough service to gain regularisation
and his case is covered by the decision in D.M.S.
Employees' Union vs. Union of India (1988 (2) SLJ 109
CAT). Respondents would, however, say that applicant

(11)

abandoned work and disappeared and that his case cannot be compared with the applicants in the case cited. In the state of pleadings and having regard to the disputed questions of fact, we find no justification for granting the reliefs prayed for. However, respondents will consider whether applicant can be reengaged or reemployed having regard to the length of his past service. Incidentally, there was also a claim for paying the amounts lying in his provident fund. Those amounts have already been paid.

2. With the directions aforesaid, we dispose of the application. No costs.

Dated, 29th October, 1996.

Rahay
(R. K. Ahuja)
Member(A)

Chettur Sankaran Nair
(Chettur Sankaran Nair, J.)
Chairman

/as/